

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.356/04

Monday this the 18th day of July 2005

C O R A M :

**HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER
HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER**

A.Mohanan,
S/o.Ayyappan,
Superintendent of Police, Special Cell,
Police Head Quarters, Trivandrum.Applicant

(By Advocate Mr.S.Sreekumar)

Versus

1. State of Kerala represented by its Chief Secretary (Home Department), Government Secretariat, Trivandrum.
2. Union of India represented by its Secretary, Ministry of Home Affairs, New Delhi.
3. Principal Secretary to Government of Kerala, Home Department, Secretariat, Thiruvananthapuram.
4. Union Public Service Commission represented by its Secretary, Shajahan Road, New Delhi.
5. The Selection Committee to the Indian Police Service constituted under Regulation 3 of the I.P.S (Appointment by Promotion) Regulation 1955, represented by its Chairman, Union Public Service Commission, Shajahan Road, New Delhi.
6. Director General of Police, Thiruvananthapuram.
7. K.G.James,
Superintendent of Police (non IPS),
International Air Port, Nedumpassery, Ernakulam.
8. Chellappan K.K.,
Superintendent of Police (non IPS),
Vigilance, Kerala State Electricity Board,
Vaidyuth Bhavan, Pattom, Trivandrum.Respondents

(By Advocate Mr.Thomas Mathew Nellimootttil [R2,4&5]
& Mr.Renjith A.,GP[R1,3&6])

This application having been heard on 18th July 2005 the Tribunal on the same day delivered the following :

ORDER

HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER

When the matter came up for hearing, learned counsel for the applicant seeks permission to withdraw the O.A because the matter which was pending before the Hon'ble High Court on disciplinary aspect has already been dismissed. On the basis of the submissions made by the counsel for the applicant the O.A is dismissed as withdrawn. In the circumstances, no order as to costs.

(Dated the 18th day of July 2005)


N.RAMAKRISHNAN
ADMINISTRATIVE MEMBER


K.V.SACHIDANANDAN
JUDICIAL MEMBER

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